

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 703
TO BE ANSWERED ON 07.02.2025

ADOPTION OF CHILDREN BY DISABLED PARENTS

703. SHRI. GM HARISH BALAYOGI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children adopted by disabled Prospective Adoptive Parents (PAPs) during the last five years, state-wise especially Andhra Pradesh
- (b) whether there have been any major differences between the number of children adopted and by disabled PAPs and non-disabled PAPs, if so, the details thereof;
- (c) whether the government has undertaken/plans to undertake any plans/initiatives to formulate specific guidelines on adoption by disabled PAPs and if so, the details thereof;
- (d) Whether the Government has undertaken/ plans to undertake any educational campaigns/ programmes to sensitize the social workers/ medical officers/ adoptive agencies regarding disabled PAPs; and
- (e) If so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) and (b): The data about number of children adopted by the disabled Prospective Adoptive Parents (PAPs) is not maintained centrally. Neither there is any legal requirement nor any provision in the designated online portal namely Children Adoption Resource Information and Guidance System (CARINGS) to classify the Prospective Adoptive Parents (PAPs) on the basis of disability.

(c): No. However, Section 2(9) of JJ Act 2015 mandates to ensure best interest of the child. Further Regulation 5(1) of the Adoption Regulations 2022 stipulates that the PAPs shall be physically, mentally, emotionally and financially capable, they shall not have any life-threatening medical condition and they should not have been convicted in criminal act of any nature or accused in any case of child right violation.

(d) and (e): The Central Adoption Resource Authority (CARA) undertakes awareness and outreach activities by key stakeholders, medical officers, and adoption agencies, about the adoption processes in collaboration with State Governments. To this end, CARA regularly schedules training sessions, including weekly virtual refresher programs that are accessible nationwide focusing on the best interests of children.